

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:574
ANSWERED ON:16.05.2012
ALLOCATION OF COAL BLOCKS TO POWER SECTOR
Khairi Shri Chandrakant Bhaurao

Will the Minister of COAL be pleased to state:

- (a) whether the power sector is being given priority in coal linkage and allocation of coal blocks;
- (b) if so, the details thereof;
- (c) whether some of the companies who have been allocated coal blocks have reportedly sold/assigned coal block/linkage to some foreign power companies;
- (d) if so, the details thereof;
- (e) whether the Government has put in place any regulation/rule or proposes to do so in order to prevent misuse of coal blocks/linkage and
- (f) if so, the details thereof and if not, the reasons therefor ?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

(a) to (f): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No.574 for 16.5.2012

(a) & (b): Power sector is being given priority in allocation of coal blocks as well as in authorization of Letter of Assurance (LoA) for long term coal linkage. Out of 195 captive blocks having 44.24 Billion Tonnes of geological reserves that stand allocated till date, power sector has been allocated 81 coal blocks, including coal blocks for tariff based bidding, having reserves of 24.15 Billion Tonnes. Based on the recommendations of the Standing Linkage Committee (SLC (LT)) for Power, the subsidiary companies of Coal India Limited (CIL) have issued 172 Letter of Assurance covering about 1,08,878 MW for setting up power projects in the country.

(c): Ministry of Coal has no information either on the reported sale of coal linkage or assigning of coal block to some foreign power companies.

(d) to (f): Do not arise, in view of reply given to part (c) of the question.